

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

63

C.P No. 673/(MAH)/2017


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: SDS Nirman Pvt. Ltd.
V/s.
ROC, Pune


SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.


S. No.	NAME	DESIGNATION	SIGNATURE
1	MILIND KASODKAR	PRACTISING COMPANY SECRETARY for petitioner	

ORDER

CP 673/252(3)/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, the Company Petition is hereby dismissed as
withdrawn with liberty to file in accordance with law.

Sd/- 
V. NALLASENAPATHY
Member(Technical)

Sd/- 
B. S. V. PRAKASH KUMAR
Member (Judicial)